

Central Administrative Tribunal, Principal Bench

O.A. No. 1458/2000

New Delhi this the 22nd day of September, 2000

Hon'ble Shri V.K. Majotra, Member (A)

(3)

Jugal Prasad  
S/o Shri Satyadev Prasad  
R/o 541, Krishna Nagar,  
Ghaziabad (U.P.).  
(By Advocate: Shri U. Srivastava)

- Applicant

Versus

1. Union of India, through  
The Director General  
Health Services (DGHS)  
Nirman Bhawan, New Delhi.
2. The Principal Director of Audit  
Northern Railway, Baroda House,  
New Delhi.
3. The Senior Audit Officer (G)  
Northern Railway, Baroda House  
New Delhi

- Respondents

ORDER (Oral)

Learned counsel of the applicant has stated  
that applicant's earlier OA No. 1030/98 was decided  
vide order dated 26.10.98 as follows:-

"Nothing has been shown to me to suggest that  
the aforesaid Memo dated 2.3.98 is contrary to any  
rule or to any procedure that has been prescribed.  
In fact, it is only a means for the thorough  
verification of medical claims enjoined upon  
respondents, with particular reference to claims  
exceeding Rs. 1000/-. If applicant is unable or  
unwilling to comply with the Memo dated 2.3.98, it  
is open to him to inform respondents accordingly,  
and in that circumstance if respondents reject the  
disputed claim of Rs. 3476.25 it is open to  
applicant to appeal to the Central Govt. in  
accordance with the prescribed procedure.

The OA therefore warrants no judicial  
interference, it is dismissed. No costs".

2. Accordingly the applicant made an appeal to  
the Director General Health Services on 20.11.99  
(Annexure A-4). Respondent No. 2 vide his order dated  
13.4.2000 informed the applicant that his case was  
considered in consultation with the Ministry of Health  
and Family Welfare and results communicated to him

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through a speaking order. Learned counsel of the applicant has alleged that these speaking orders have not been made available to the applicant. Learned counsel of the applicant has expressed that the applicant would be satisfied if the respondents are directed to communicate the orders issued by Respondent No. 1 on applicant's appeal (Annexure A-4). This request of the applicant is quite in order and justified. The respondents are, therefore, directed to communicate to the applicant, orders issued by Respondent No.1 on applicant's appeal (Annexure A-4) within a period of one month from the date of receipt of a copy of this order.

3. The O.A. is disposed of in the above terms.  
No costs.

cc.

V.K. Majotra  
(V.K. Majotra)  
Member (Admnv)